



2026:DHC:2823



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 04.04.2026

+ **CRL.M.C. 236/2026**

RAVI KHURANA & ORS.

.....Petitioners

Through: Petitioner no.1 in person.
Petitioners no.2 to 5 in person
(*through videoconferencing*).

versus

STATE & ANR.

.....Respondents

Through: Mr. Satish Kumar, APP for State with
SI Shweta, PS Tilak Nagar.
Respondent no.2 in person (*through
videoconferencing*).

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

1. Petitioners seek quashing of case FIR No. 638/2022 of PS Tilak Nagar, Delhi for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. Petitioner no.1 in person and remaining petitioners through videoconferencing have appeared. Respondent no.2 identified by IO/SI Shweta also has appeared through videoconferencing. The State has no



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objection to this petition. Further, statements of parties have already been recorded by the concerned Joint Registrar.

3. Keeping in mind nature of these proceedings, I again spoke with the respondent no.2 and she submits that now all her matrimonial disputes stand completely settled. It is submitted by her that marriage between her and petitioner no.1 stands dissolved by way of decree of divorce by way of mutual consent and that she has received the entire settlement amount in lieu of her entire *stridhan* and maintenance/alimony. No child was born from wedlock between petitioner no.1 and respondent no.2. The respondent no.2 also submits that she does not wish to continue prosecution of the petitioners.

4. Considering the above circumstances, I am satisfied that it would be in the interest of justice not to push the parties through a full dress trial.

5. Therefore, the petition is allowed and accordingly the FIR No. 638/2022 of PS Tilak Nagar, Delhi for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

APRIL 4, 2026/dr